

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.446/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th November 2017, 10.30 A.M

Name of the Company	Shreeshyam Metaliks Pvt.Ltd.-Vs-Concast Steel & Power Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. Manji Bhutera Adv. Corporate Debtor R.

Mr. S.K. Kasera " "

" D. Dey " "

Mrs. Dibanjan Dey " "

Nal Dey " "

S.K. Singhi Adv.

Ankur Singhi Adv.

Riti Basu Adv.

Sushadeep Basu Adv.

Corporate Debtor

Kasera.

13/11/17

For S.K. Singhi & Co.

KANISHK KHETAN, ADV

PETITIONER

Kanishk Khetan

13/11/17

ORDER

Ld. Counsels for the petitioners and the respondents are present.

As per order dated 7th November 2017 this petition has been admitted

under Section 9 of I & B Code 2016 and IBBI can nominate any person as Interim Resolution Professional. But till date, no information was received from IBBI. The Registry is again directed to send information to the IBBI **by e-mail today** for the appointment of an Interim resolution professional as per section 16(4) of I&B Code, 2016.

List on 16.11.2017.

Jd

(Jinan K.R.)
Member (J)

sd

(V.P. Singh)
Member (J)